

ITEM NO.23 Court 4 (Video Conferencing) SECTION IV-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).5792/2020

(Arising out of impugned final judgment and order dated 08-11-2019
in WA No. 474/2019 passed by the High Court of M.P. at Indore)

MADHYA PRADESH PUBLIC SERVICE COMMISSION Petitioner(s)

VERSUS

MANISH BAKAWALE & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.41049/2020-EXEMPTION FROM FILING
O.T.)

Date : 13-12-2021 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Dr. Harsh Pathak, Adv.
 Ms. Shaveta Mahajan, AOR
 Mr. Mohit Choubey, Adv.
 Mr. Siddhartha Shukla Adv.

For Respondent(s) Mr. Pawan Reley, Adv.
 Mr. Ankit Mishra, Adv.
 Mr. Akshay Lodhi, Adv.
 Mr. Sajal Awasthi, Adv.
 Mr. Mohan Singh, Adv.
 Mr. Ankit Chaudhary, Adv.
 Ms. Vishakha Deshwal, Adv.
 Ms. Lara Siddiqui, Adv.
 Mr. Arun Singh, Adv.
 Mr. Vinod Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

1 We have heard Dr Harsh Pathak, learned counsel appearing on behalf of the petitioner and Mr Pawan Reley, learned counsel appearing on behalf of the respondents.

2 Leave granted.

3 Judgment reserved.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER